

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-420(ND)/2017

**CORAM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2019.**

**NAME OF THE COMPANY: M/s. Regal Metal & Ferro Alloys Vs. M/s.  
Sandeep Axles Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**


**Present:**

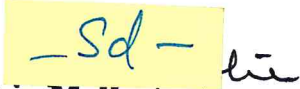
Mr. Purti Marwaha Gupta, Advocate for the Petitioner.  
Mr. Arun Saxena, Mr. Shivam Mishra, Mr. Saral  
Sharma, Advocates for the Respondent.

**ORDER**

The grievance of the applicant M/s. Bhushan Power and Steel Limited is that the ld. Liquidator has failed to take into account their claim for the interest component on their outstanding operational debt. No reply has been filed. Let reply be filed by the ld. Liquidator.

To come up for arguments on 20.05.2019.

  
(Dr. V.K. Subburaj)  
Member (T)

  
(Ina Malhotra)  
Member (J)